

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).16485/2024

[Arising out of impugned final judgment and order dated 30-05-2024 in A482 No.11809/2023 passed by the High Court of Judicature at Allahabad]

AJAY KUMAR CHANDRA PRAKASH BEHETI & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 258878/2024 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Navin Pahwa, Sr. Adv.
Mr. Bharat Thakorlal Manubarwala, AOR

For Respondent(s) Mr. Arup Banerjee, AOR
Mr. Shiv Pratap Singh., Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The notice issued by the Court to respondent No.2 has returned unserved.
2. Let the fresh notice be issued to the respondent No.2, to be served in normal course as well as by dasti service, returnable after four weeks.
3. Interim order to continue till the next date of hearing.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)